

(b) if so, the details thereof;

(c) whether the position has further worsened as a result of the agreement with Bangladesh regarding the sharing of Ganga water which adversely affect a number of Minor irrigation projects in West Bengal, and the navigability of the Calcutta Port; and

(d) if so, the steps being taken/proposed to be taken by the Government to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[Translation]

Irrigation Projects in Maharashtra

2172. SHRI RAMDAS ATHAWALE : Will the PRIME MINISTER be pleased to state :

(a) the details of total funds allocated by the Union Government to Maharashtra for undertaking irrigation projects during the last three years, till date;

(b) whether total sanctioned funds have been utilised by the State during the above period;

(c) if so, the details thereof, year-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (d) The details of outlays as recommended by the Planning Commission for Major and Medium Irrigation Projects of Maharashtra and the expenditure incurred is as under :—

Rs. in Crores

Sl. No.	Year	Outlay recommended by Planning Commission	Expenditure
1.	1994-95	618.09	904.49
2.	1995-96	622.43	1153.82
3.	1996-97	679.53	642.89 (Revised outlay)
4.	1997-98	2245.02	Not available

[English]

Closure of Passport Office

2173. SHRI P. UPENDRA : Will the PRIME MINISTER be pleased to state :

(a) whether the Passport Office at Vijayawada was closed down some years ago;

(b) whether there has been a demand for the reopening of the office in view of the large number of applications for passports;

(c) whether the Government has decided to reopen the office, initially as a Collection Office to be later converted into a full-fledged Passport Office; and

(d) the reasons for the delay in reopening the office?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) Yes, Sir.

(b) to (d) Opening of new passport offices is based on certain parameters such as the location of existing passport offices, inflow of applications from a particular region and the recommendations of the Standing Committee of Parliament for External Affairs that there must be at least 50,000 applications per annum from an area for a new Passport Office to be opened in that area. Government has decided to open a Passport Collection Centre at Vijayawada subject to allotment of appropriate office space by the State Government.

Food Processing Industry at Nagpur

2174. SHRI NARESH PUGLIA : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up or encourage Food Processing Industry in Nagpur in view of great potential of orange there;

(b) if so, the details thereof;

(c) whether the Government propose to provide assistance to private sector to set up Food Processing Industry at Nagpur; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) The Ministry of Food Processing Industries do not set up any Food Processing Unit directly in any State. However, financial assistance in the form of loan and grant is provided under its plan schemes for promotion of food processing industries. These schemes are project-specific and not State-specific nor area-specific.

(c) and (d) The Plan schemes envisage financial assistance to non-Governmental organisations, co-operatives, public sector undertakings and private sector industry etc. No proposal has been received seeking financial assistance for setting up a food processing industry at Nagpur.

Sardar Sarover Project

2175. SHRI DILEEP SANGHANI : Will the PRIME MINISTER be pleased to state:

(a) the disputes raised on the issue of share-ability of expenditure of rockfill dykes and link channels and also the expenditure on rehabilitation and resettlement of oustees among the participating States on the Sardar Sarover Dam Project;

(b) if so, the details thereof;

(c) whether any meeting of the participating States has been arranged by the Union Government to sort out the disputes;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the effective steps likely to be taken by the Union Government to resolve the matter expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) According to Government of Gujarat, the expenditure on dykes and link channels is to be changed to power component of Sardar Sarovar Project and the expenditure on resettlement & rehabilitation of oustees to be charged to Unit-I (Dam & Appurtenant works) of the project and thus, both these expenditures are to be shared by the Governments of Madhya Pradesh and Maharashtra as per Narmada Water Disputes Tribunal Award. However, the Governments of Madhya Pradesh and Maharashtra do not agree with the contention of Gujarat Government.

(c) to (f) The matter was discussed in the sixth meeting of Review Committee for Narmada Control Authority on 23.8.1993 wherein it was decided that the concerned States would hold mutual discussions and arrive at a decision failing which the matter would be referred to the Attorney General of India for his opinion which will be final and binding on the party States.

[Translation]

Special Package for Eastern U.P.

2176. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have formulated any special package for development of Eastern Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

(b) Question does not arise.

(c) The Planning Commission allocates funds to the State for its overall development, including the backward areas. However, the responsibility of formulation of programmes, implementation and funding for the development primarily rests with the State Government.

[English]

Sardar Sarover Project

2177. SHRI DINSHAW PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether any decision has been taken by the Narmada Water Dispute Tribunal regarding sharing of cost of the Sardar Sarover by the participating States;

(b) if so, the details thereof;

(c) the outstanding amount required to be paid to the State of Gujarat by other participating States;

(d) the amount paid by the participating States to the State of Gujarat till date, State-wise;

(e) the efforts made by the Union Government to ensure early release of arrears from these States; and

(f) the time by which the arrears are likely to be paid to the State of Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) As per Narmada Water Disputes Tribunal Award (1979), the capital cost of the power component of Sardar Sarovar project is to be shared by the State Governments of Madhya Pradesh, Maharashtra and Gujarat in the ratio of 57:27:16. The cost of irrigation component of the project is to be shared between the State Governments of Gujarat and Rajasthan in the ratio of 18:1.

(c) and (d) Details of share cost of the project to be paid to Gujarat by other participating States upto March,